

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL)..... Diary No(s).22461/2026

BRIJBHUSHAN SAINI & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 225754/2026 - CONDONATION OF DELAY IN REFILEING/CURING THE DEFECTS, IA No. 225751/2026 - GRANT OF INTERIM RELIEF

Date : 22-09-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) : Mr. Hari Shankar Jain, Adv.
Mr. Vishnu Shankar Jain, Adv.
Mr. Parth Yadav, AOR
Ms. Mani Munjal, Adv.
Ms. Marbiang Khongwir, Adv.
Mr. Saurabh Singh, Adv.
Ms. Nikita Sukheja, Adv.
Mr. Harsh Pratap Singh, Adv.
Ms. Palak Singh, Adv.
Mr. Chaitanya Jain, Adv.
Mr. Mayank Tomar, Adv.
Mr. Surya Prakash, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. We have heard learned counsel for the petitioners at a considerable length.
3. In view of the judgment passed by a Coordinate Bench of this Court in *Prathvi Raj Chauhan v. Union of India and others* [(2020) 4 SCC 727], where sufficient safeguards have already been laid down, we are not inclined to entertain this writ petition purportedly

filed in public interest.

4. The Writ Petition is, accordingly, dismissed.

5. Pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR